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CORAM : Hon'ble Mr. D.S. Misra .. Administrative Member

Hon'ble Mr. P.M. Joshi .. Judicial Member

ORAL ORDER

13/10/1988 Per: Hon'ble Mr. P.M.Joshi : Judicial Member

The petitioner Shri Babulal M. Mahajan, working as Guard B under the Station Supdt., Godhra was subjected to a departmental inquiry for the charges levelled against him and after conclusion of the inquiry, an order of imposing ~~penalty~~ of reversion to the lower post i.e. four steps below his present post, has been imposed upon him vide order dated 27.7.1988. It is conceded by Mr. R.R. Tripathi, learned counsel for the applicant that after filing this application, the petitioner has filed an appeal before the competent authority on 29.9.1988. Since the petitioner has to exhaust the remedy by obtaining the decision from the appellate authority, the present application ~~could be pre-matured~~. We have no doubt that the appellate authority will decide the appeal of the petitioner as expeditiously as possible and consider the request made by the petitioner for this and other purpose. In light of these ^{Observations} circumstances Mr. R.R. Tripathi seeks withdrawal of the application. Permission granted as prayed for. The application accordingly stands disposed of/withdrawn.

Joshi
(P M Joshi)
Judicial Member

Mishra
(D S Mishra)
Administrative Member

*Mogera